GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 35 TO BE ANSWERED ON THE 21st July 2025

BOEING AIR ACCIDENT AT AHMEDABAD

35. SHRI M. SHANMUGAM SHRI VAIKO

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether any enquiry has been ordered into the recent Ahmedabad air crash and if so, any preliminary report had come out, if so, the details thereof;
- (b) whether DNA samples of all the air passengers who died were tallied and bodies handed over to their relatives, with details;
- (c) the details of amount of compensation given to the legal heirs of the deceased;
- (d) to avoid such tragic accidents, whether any safety audit has been ordered for all passenger aircrafts of all airlines in the country, if so, the details; and
- (e) if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in.

- (b): 260 persons sustained fatal injuries in the accident, 241 on board and 19 on the ground. DNA samples of 241 onboard were matched with their relatives, and bodies were handed over to their relatives. Of the remaining 19 on ground, 8 were identified through DNA matching and 11 were identified physically and bodies were handed over to their relatives.
- (c): Air India has informed that it has released an Interim Compensation of Rs. 25 Lakhs (to be adjusted in the final payment) to the Next of Kin (NoK) of 114 deceased persons as on 15 July 2025. For the remaining deceased, the payment of Interim Compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of interim compensation.

Air India has also informed that TATA Sons has announced a voluntary ex gratia payment of Rs. 1Cr each to the Next of Kin (NoK) of deceased, which will be initiated once the ongoing stage of setting up a relevant trust by TATA Sons is completed, through which this payment shall be made. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.

India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.

(d) & (e): Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organization (ICAO) / European Union Aviation Safety Agency (EASA) standards.

Further, DGCA has issued General Safety Circular 01/2025 on 19 June 2025, which deals with comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture.
